IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH,

COMPANY SCHEME PETITION NO. 844 OF 2017 IN

COMPANY SCHEME APPLICATION NO. 283 OF 2017 MEDIMANAGE INSURANCE BROKING COMPANY

.... Petitioner /Transferor Company

In the matter of section 391 and 394 of the Companies Act, 1956 and other relevant provisions of Companies Act, 2013 along with the Companies Act, 1956

AND

In the matter of Scheme of Amalgamation of

MEDIMANAGE INSURANCE BROKING

PRIVATE LIMITED, the Transferor Company

with INDIA INSURE RISK MANAGEMENT AND

INSURANCE BROKING SERVICES PRIVATE

LIMITED, the Transferee company.

Called for Admission of Petition:

Order delivered on 24th August, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Mr. Yogesh D. Dabholkar and Mr. Tejas S. Tungare

i/b. Yogesh D. Dabholkar & Co., Company

Secretaries, Authorised Representative for

Petitioner.

Per: Hon'ble B.S.V. Prakash Kumar

ORDER

- 1. Petition Admitted.
- 2. Petition Fixed for hearing and final disposal on 11/10/2017
- 3. The Authorized Representative of the Petitioner Company submits that in pursuance of Direction contained in Order dated 27th April, 2017 Passed by this Tribunal in the Company Scheme Application No. 283 of 2017, the meeting of Equity Shareholders of the Petitioner Company was convened & held at 101, Shivkrupa, Kirol, Vidya Vihar (West), Mumbai-400088, on Thursday, 15th June, 2017 at 11.00 a.m. for the purpose of considering, and if thought fit, approving with or without modification, the Scheme of Amalgamation MEDIMANAGE INSURANCE BROKING PRIVATE LIMITED ("Transferor Company") and India Insure Risk Management and Insurance Broking Services Private Limited ("Transferee Company") and their respective shareholders ("Scheme"). In the said meeting the Scheme was approved by all the Equity Shareholders present and voting at the meeting. The Chairman appointed for meeting has submitted his report along with affidavit reporting his report stating the outcome of meeting.
- 4. The Authorized Representative for the petitioner further submits that as directed by this tribunal notices have been served upon all the Regulatory Authorities namely i) concerned Income Tax Authorities within whose jurisdiction the petitioner company's assessments are made ii) Central Government through Regional Director, Western Region, Mumbai iii) Registrar of Companies, Maharashtra Mumbai iv) Official Liquidator.

- 5. The Authorized Representative for the petitioner company further submits that the petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 283 of 2017 by the National Company Law Tribunal, Mumbai Bench.
- 6. At least 10 days before the date fixed for hearing, petitioner company to publish the notice of hearing of petition in two local newspapers viz. 'Free Press Journal' in English language, and translation thereof in 'Navshakti' Marathi language, both having circulation in Mumbai as per rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 7. The Petitioner Company to file an Affidavit regarding the direction given by tribunal pertaining to advertisement of the notice of hearing and do report to this tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T) B.S.V. Prakash Kumar, Member (J)